

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6463  
ANSWERED ON:16.05.2012  
PRIVATE TUITIONS  
Owaisi Shri Asaduddin

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether it is a fact that private tutorials has become a thriving business across the country;
- (b) if so, whether Section 28 of the Right of Children to Free and Compulsory Education prohibits teachers of all schools to give private tuition;
- (c) if so, the details thereof and the steps taken or being taken by the Government to stop this practice especially by teachers of the Government schools; and
- (d) the penalty suggested in the Act against such teachers?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI E. AHAMED)

(a) to (d) Section 28 of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 prohibits private tuition by teachers and provides that no teacher shall engage himself or herself in private tuition or private teaching activity. The Act does not specify any penalty against such teachers. 30 States/UTs have issued notification banning private tuition.